

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 339/MP/2022

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by Tunga Renewable Energy Private Limited in Karnataka.
- Date of Hearing : 20.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Tunga Renewable Energy Private Ltd. (TREPL)
- Respondents : Solar Energy Corporation of India Ltd. (SECI) and Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, TREPL
Ms. Ruth Elvin, Advocate, TREPL
Shri Syed Jafar Alam, Advocate, TREPL
Shri Saahil Kaul, Advocate, TREPL
Shri Ashwin Ramanathan, Advocate, TREPL
Ms. Namrata Arora, TREPL
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Shri Ranjeet S Rajput, CTUIL
Shri Ajay Dahiya, CTUIL

Record of Proceedings

Due to paucity of time, the matter could not be taken up of hearing and accordingly, the matter was adjourned.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within two weeks with copy to the other side. The interim direction issued vide Record of Proceedings for hearing dated 29.11.2022 shall continue till the next date of hearing.

3. The Petition shall be listed for hearing on 8.6.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

